

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'SMC': NEW DELHI
(Through Video Conferencing)**

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

**ITA No.1399/Del/2019
Assessment Year : 2014-15**

**Atul Bajaj,
QD-26, Pitam Pura,
New Delhi-110034
PAN-BRAPB5787P**

**Vs. ITO,
Ward-42(1),
New Delhi**

(Appellant)

(Respondent)

Appellant by : Sh. C.S. Anand, Advocate
Respondent by : Sh. Farat Khan, Sr. DR

Date of hearing : 15.03.2021
Date of pronouncement : 15.03.2021

ORDER

PER R.K. PANDA, AM :

This appeal filed by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-14, New Delhi, dated 19.12.2018.

2. The learned counsel for the assessee, vide its letter dated 12.03.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court in the presence of both the sides on conclusion of Virtual Hearing on 15th March, 2021.

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Delhi/Dated- 15.03.2021

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi